

**HIGH COURT FOR THE STATE OF TELANGANA  
(Special Original Jurisdiction)**

WEDNESDAY, THE THIRD DAY OF JULY  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE SRI JUSTICE PULLA KARTHIK**

**WRIT PETITION NO: 31563 OF 2022**

**Between:**

Ch.Premanandam, S/o: Prakasham, Aged about 55 years, Occ.Physical Education Teacher, R/o Shanjgaram-Village, Kamalapur- Mandal, Warangal Urban- District.

**...PETITIONER**

**AND**

1. The State of Telangana, Represented By its Principal Secretary, School Education Department Secretariat, Hyderabad.
2. The Director of School Education Department, Hyderabad.
3. The District Education Officer, Hanamkonda District.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction more particularly one in the nature of Writ of Mandamus by declaring the action of the respondents to dispose of petitioner representation Dt.21.04.2022 in not fixing regular pay and notional seniority on par with the candidates selected in DSC-2008, is illegal, arbitrary, erroneous, unjust, disproportionate and in violation of Articles 14 and 16 of the constitution of India and also contrary to the service rules and the procedure, established by law further hold that petitioner is entitled for notional seniority on par with the candidates selected in DSC-2008 along with all consequential benefits and notional fixation of pay from the date of joining along with monetary benefits.

**IA NO: 1 OF 2022**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to dispose of my representation Dt.21.04.2022,fixing me Regular Pay Scale from the date of my Appointment from 8.12.2017.

**Counsel for the Petitioner: SRI N. SRIKANTH GOUD**

**Counsel for the Respondents: GP FOR SERVICES**

**The Court made the following: ORDER**

**THE HON'BLE SRI JUSTICE PULLA KARTHIK**

**WRIT PETITION No.31563 of 2022**

**ORDER:**

This Writ Petition, under Article 226 of the Constitution of India, is filed seeking the following relief:

“...to issue an appropriate Writ, Order or Direction more particularly one in the nature of Writ of Mandamus by declaring the action of the respondents to dispose of petitioner representation Dt.21.04.2022 in not fixing regular pay and notional seniority on par with the candidates selected in DSC-2008 is illegal, arbitrary, erroneous, unjust, disproportionate, and in violation of Articles 14 & 16 of the constitution of India and also contrary to the service rules and the procedure, established by law further hold that petitioner is entitled for notional seniority on par with the candidates selected in DSC-2008 along with all consequential benefits and notional fixation of pay from the date of joining along with monetary benefits and to pass...”

2. Heard Sri N. Srikanth Goud, learned counsel appearing for the petitioner, and learned Government Pleader for Services on behalf of respondent Nos.1 to 3.

3. Learned counsel for the petitioner submits that the *lis* in the present writ petition is squarely covered by an order of this Court dated 07.02.2024 in W.P.No.25295 of 2023, and prays this Court to pass a similar order in the present writ petition also. The aforementioned submission is not seriously disputed by the learned Government Pleader for Services appearing on behalf of the respondents.

4. The relevant portion of the order dated 07.02.2024 in W.P.No.25295 of 2023, is extracted hereunder:

"7. Therefore, in the light of the judgments of the Division Bench of this Court in WP.No.21193 of 2017, dated 29.06.2017, and WP.No.6577 of 2017, dated 29.08.2017, the petitioner's case also deserves to be considered for grant of notional seniority on par with his batch mates and the impugned proceedings in Rc.No.7682/A4/2017, dated 29.03.2023, issued by the 3<sup>rd</sup> respondent are liable to be set aside.

8. In view of the same, the Writ Petition is allowed. The impugned proceedings in Rc.No.7682/A4/2017, dated 29.03.2023, issued by the 3<sup>rd</sup> respondent are hereby set aside. The respondents are directed to extend the benefit of notional seniority to the petitioner in the cadre of P.E.T. on par with his batch mates of DSC 2008."

5. Having regard to the submissions made by the learned counsel for the respective parties, and for the reasons alike in the order dated 07.02.2024 in W.P.No.25295 of 2023, the Writ Petition is disposed of directing the respondents to extend the benefit of notional seniority to the petitioner in the cadre of Physical Education Teacher, on par with his batch mates of DSC-2008.

Miscellaneous applications, if any, pending in this writ petition, shall stand closed. No costs.

SD/- C. PRAVEEN KUMAR  
ASSISTANT REGISTRAR

||TRUE COPY||

SECTION OFFICER

To,

1. The Principal Secretary, School Education Department Secretariat, The State of Telangana, Hyderabad.
2. The Director of School Education Department, Hyderabad.
3. The District Education Officer, Hanamkonda District.
4. One CC to Sri N. Srikanth Goud, Advocate [OPUC]
5. Two CCs to GP for Services, High Court for the State of Telangana, at Hyderabad [OUT]
6. Two CD Copies

*(Signature)*  
TJ

HIGH COURT

DATED:03/07/2024

ORDER

WP.No.31563 of 2022



DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS

⑨  
19/09/24  
bx